

[Shri Naldurgker]

connection with all these provisions. It means that this amending law is applicable to these provisions as far as Opium is concerned, but not to any other things. In order to avoid future anomalous interpretation, I request the hon. Minister to see that as far as the title of this law is concerned, it should be amended, in view of the main intention with which the Dangerous Drugs Act was enacted. Therefore, I have suggested that this Act may be called the Opium and Dangerous Drugs (Amendment) Act, 1957. There is no other intention. I think it carries out the main intention with which this law is introduced.

Shri B. R. Bhagat: I very much appreciate the learned exposition of law by the hon. Member. This point of view was also considered by the Government. Particularly, the Law Ministry went into this question. In the present case, the Bill seeks to amend identical provisions in two separate Acts. The words are the same. The provisions are the same, actually identical. We have been advised by the Ministry of Law, who have gone into all legal aspects of the case including that which has been pointed out by the hon. Member, that the present Title is the more proper one than the one suggested by the Mover of the amendment. Therefore, I am unable to accept the amendment.

Mr. Deputy-Speaker: I shall now put the amendment to the House.

The question is:

Page 1—

for lines 3 and 4, substitute:

"1. This Act may be called the Opium and Dangerous Drugs (Amendment) Act, 1957."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1—was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

Mr. Deputy-Speaker: We shall now take up Non-official Business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

Shri S. C. Godsora (Singhbhum-Reserved-Sch. Tribes): Sir, I beg to move:

"That this House agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th November, 1957."

Mr. Deputy-Speaker: I will now put this motion to the House.

The question is:

"That this House agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th November, 1957."

The motion was adopted.

RESOLUTION RE: STATUTORY BODY FOR CONTROLLING THE QUALIFYING EXAMINATION RE: CERTIFYING COSTING RESULTS  
—Contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the Resolution moved by Shri C. R. Narasimhan on the 15th November, 1957, regarding Statutory Body for controlling the qualifying examination re: certifying costing results. Out of the one hour allotted for the discussion of the Resolution, twenty